

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 60636 OF 2013

(Arising out of Order-in-Appeal No. 118(VC)ST/JPR-I/2013 dated 06.09.2013 passed by the Commissioner, Central Excise, Jaipur)

**M/s. Rajasthan State Industrial
Development & Investment Corn, Ltd.**
Tilak Marg, C-Scheme, Jaipur

.... Appellant

Versus

Commissioner, Central Excise, Jaipur

.... Respondent

APPEARANCE:

Shri B.L.Narasimhan with Krati Singh and Ms. Shagun Arora, Advocates
for the Appellant
Shri Harshvardhan, Authorized Representative for the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)**

Date of Hearing: 03/02/2022

FINAL ORDER NO. 50109 / 2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant
towards full and final discharge of the tax dues. The appeal is,
accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**